

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-17/2004/3925/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Nirmali Talukdar  
District & Sessions Judge,  
Kokrajhar.

Dated Guwahati, the 26<sup>th</sup> April, 2024.

Sub:- **Earned Leave and Cancellation of casual leave.**

Ref:- Your letter No. DJK/2024/907, dtd. 22.04.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned Leave for twenty nine days from 12.04.2024 to 10.05.2024** (prefixing 11.04.2024; suffixing 11.05.2024 and 12.05.2024), **along with station leave permission, from the evening of 10.04.2024 till the morning of 13.05.2024 and cancellation of three days casual leave on 12.04.2024, 18.04.2024 and 19.04.2024.** Further, you are asked, to hand over charge to the Addl. District & Sessions Judge, Kokrajhar, and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-17/2004/3926-3927/A, dated** , 26-04-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
- ✓ 2. The Project Manager, Gauhati High Court.

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**JT. REGISTRAR (VIGILANCE)**  
*h*